

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 126/MP/2016**

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to Change In Law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the Petitioner and the Respondent.

Petitioner : Bharat Aluminium Company Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

**Petition No.18/MP/2017 Alongwith I.A. No. 6/2017**

Subject :Petition under Section 79(1 )(b) and 79 (1 )(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to Change In Law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : Kerala State Electricity Board Limited (KSEBL) and Others

Date of hearing : 14.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Sanjay Sen, Senior Advocate, BALCO  
Shri Matrugupta Mishra, Advocate, BALCO  
Shri Nishant Kumar, Advocate, BALCO  
Shri Biju Mattam, Advocate, BALCO  
Shri G. Umapathy, Advocate, TANGEDCO  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri M.G. Ramachandran, Advocate, Prayas  
Ms. Anushree Bardhan, Advocate, Prayas  
Shri P.V. Dinesh, Advocate, KSEBL  
Shri Rajendra Beniwal, Advocate, KSEBL  
Shri Ashish Anand Bernad, Advocate, PTC  
Shri Paramhans, Advocate, PTC

## **Record of Proceedings**

Learned senior counsel for the Petitioner requested for time to file its response to the written submission filed by Prayas. Learned senior counsel for the Petitioner further submitted it is a matter of fact that the Petitioner has a composite scheme for generation and supply of electricity to more than one State, namely, Tamil Nadu and Kerala.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed the Petitioner to implead Chhattisgarh State Power Transmission Company Limited (CSPTCL) as a necessary party to the petition to decide the maintainability of the petition. The Commission directed the Petitioner to file revised memo of parties by 13.10.2017.

3. The Commission directed the Petitioner to serve the copies of the petitions on CSPTCL immediately. The Respondents were directed to file their replies, by 13.10.2017 with an advance copy to the Petitioner, who may file its rejoinder and response by 27.10.2017. The Commission directed that due date of filing the replies, rejoinder and response should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing on 7.11.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**